

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.338/MP/2022**

- Subject : Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 14.3.1 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum No. 1 dated 20.12.2013, seeking refund of the amount wrongfully deducted by Tamil Nadu Generation and Distribution Corporation Limited along with the applicable Carrying Cost, towards the 'Change in Law' compensation payable to Dhariwal Infrastructure Limited for supplying 100 MW Contracted Capacity from Unit 2 of its 2 x 300 MW Coal based thermal generating station located at Tadali, Chandrapur in the State of Maharashtra to Tamil Nadu Generation and Distribution Corporation Limited.
- Petitioner : Dhariwal Infrastructure Limited (DIL)
- Respondent : Tamil Nadu Generation and Distribution Corp. Ltd. (TANGEDCO)
- Date of Hearing : **22.8.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Sanjay Sen, Sr. Advocate, DIL  
Ms. Divya Chaturvedi, Advocate, DIL  
Ms. Mandakini Ghosh, Advocate, DIL  
Ms. Srishti Rai, Advocate, DIL  
Shri Abhishek Nangia, Advocate, DIL  
Ms. Anusha Nagarajan, Advocate, TANGEDCO  
Shri Rahul Ranjan, Advocate, TANGEDCO

**Record of Proceedings**

At the outset, the learned counsel for the Respondent, TANGEDCO sought liberty to file its response to the additional affidavit filed by the Petitioner on 18.7.2024.

2. The learned senior counsel for the Petitioner recapitulated the issues involved in the matter and submitted that *vide* its aforesaid affidavit, the Petitioner has sought to place on record the certain subsequent documents/details demonstrating the continued wrongful deduction by TANGEDCO of an amount escalated by Escalation Indices on taxes and duties from the supplementary invoices raised by the Petitioner towards the Change in Law compensation.

3. Considering the request of the learned counsel for the Respondent, TANGEDCO, the Commission permitted TANGEDCO to file its response to the Petitioner's additional affidavit within two weeks.

4. The Petition will be listed for hearing on **8.10.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**